NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 02 of 2019

IN THE MATTER OF:

M/s. Global Business Corporation

...Appellant

Vs.

Punjab National Bank & Anr.

...Respondents

Present: For Appellant: - Ms. Manisha Chaudhary, Mr. Niladree

Chatterjee, Mr. Nahush Jain, Mr. Himanshu Vij and Ms.

Deepti Bhardwaj, Advocates.

ORDER

O3.01.2019— Learned counsel for the Appellant submits that the Appellant has paid two sets of fees for challenging the impugned orders dated 1st November, 2018 and 30th November, 2018. In this background, the office is directed to provide two sets of appeal number(s) in the common paper book.

2. Let notice be issued on Respondents both in the matter of petition for condonation of delay and the appeal by speed post. Requisite along with process fee, if not filed, be filed by 4th January, 2019. If the Appellant provides the e-mail address of Respondents, let notice be also issued through e-mail.

Post the case 'for admission' on 30th January, 2019.

During the pendency of the appeal, the Liquidator and the Adjudicating Authority (National Company Law Tribunal) may proceed

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with the liquidation process but not sell or transfer or make third party incumbent of moveable and immoveable property of the 'Corporate Debtor' without prior permission of this Appellate Tribunal.

I.A. No. 08 of 2019 stands disposed of.

The Appellant will file certified copy of the order dated $30^{\rm th}$ November, 2018 within two weeks.

I.A. No. 09 of 2019 stands disposed of.

(Justice S.J. Mukhopadhaya) Chairperson

> (Justice Bansi Lal Bhat) Member(Judicial)

Ar/g